

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP.NO(s). 22120-22122/2013 in &
Petition(s) for Special Leave to Appeal (Crl)... 2013

(From the judgement and order dated 22/04/2013 in CRLA No.1055/2011,
CRLA No.1061/2011 and CRLA No.1707/2011 of The HIGH COURT OF
JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

YOGENDRA PRASAD

Petitioner(s)

VERSUS

KM.SEEMA AZAD & ANR.ETC.ETC.

Respondent(s)

(With appln(s) for permission to file SLP and office report))

Date: 17/04/2014 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. Deepak Mishra, Adv. for
 Ms. Chandan Ramamurthi, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

A letter has been circulated by Ms. Chandan
Ramamurthi, advocate for the petitioner, praying for
time on the ground of personal difficulty of the
counsel.

List the matter after four weeks.

(Rajesh Dham)
Court Master

(Renu Diwan)
Court Master